

Development Act, 1957, alongwith delay statement. [Placed in Library. See No. L.T. 5970/02]

II. Statements (in English and Hindi) showing the Action Taken by Government on the various assurances, promises and undertakings given during the Session shown against each:

1. Statement No. XXV Hundred and Eightieth Session, 1997
2. Statement No. XV Hundred and Ninetieth Session, 2000
3. Statement No. XII Hundred and Ninety-first Session, 2000
4. Statement No. XI Hundred and Ninety-second Session, 2001
5. Statement No. VIII Hundred and Ninety-third Session, 2001
6. Statement No. VI Hundred and Ninety-fourth Session, 2001
7. Statement No. IV Hundred and Ninety-fifth Session, 2002

[Placed in Library. For (1) to (7) See No. L.T. 5971/02 to 5977/02]

I. Notifications of the Ministry of shipping

II. Memorandum of Understanding (2002-03) between the Government of India and Shipping Corporation of India Limited

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI S.U. THIRUNAVUKKARASAR) : Madam, I lay on the Table:-

I. (a) A copy (in English and Hindi) of the Ministry of Shipping (Shipping Wing) Notification G.S.R No. 440 (E) dated 20th June, 2002, publishing the Merchant Shipping (Continuous Discharge Certificate-cum-Seafarer's Identity Document) Amendment Rules, 2001, under sub section 3 of section 458 of the Merchant Shipping Act, 1958. [Placed in Library. See No. L.T. 5978/02]

(b) (1) A copy each (in English and Hindi) of the following Notifications of the Ministry of Shipping, under sub-section (4) of section 124 of the Major Port Trust Act 1963:

- (i) G.S.R. No. 285 (E) dated 15th April, 2002, publishing the Jawaharlal Nehru Port Trust Employees (interest subsidy on House Building Advance) 1st Amendment Regulations, 2002.

- (ii) G.S.R. No. 290 (E) dated 18th April, 2002, publishing the Cochin Port Trust (Recruitment of Heads of Departments) Amendment Regulations, 2002. [Placed in Library. For (i) and (ii) see No. L.T. 5735/02]
- (iii) G.S.R. No. 318 (E) dated 2nd May, 2002, publishing the New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2002.
- (iv) G.S.R. No. 319 (E) dated 2nd May, 2002, publishing the Visakhapatnam Port Trust Employees (Leave Travel Concession) Amendment Regulations, 2002.
- (v) G.S.R. No. 380 (E) dated 23rd May, 2002, publishing the Calcutta Port Trust (Recruitment of Heads of Department) 2nd Amendment Regulations, 2002.
- (vi) G.S.R. No. 393 (E) dated 30th May, 2002, publishing the New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2002.
- (2) Statements (in English and Hindi) giving reasons for delay in laying papers mentioned above. [Placed in Library. For (iii) to (vi) see No. L.T. 5979/02]

(c) (1) A copy each (in English and Hindi) of the following Notifications of the Ministry of Shipping:

- (i) G.S.R. No. 222 (E) dated 22nd March, 2002, publishing the Corrigendum to Notification G.S.R. No. 246(E) dated 4th April, 2001.
- (ii) G.S.R. No. 284 (E) dated 15th April, 2002, publishing the Corrigendum to Notification G.S.R. No.379 E dated 18th May 2001.
- (2) Statement (in English and Hindi) giving reasons for delay in laying papers mentioned at (1) above. [Placed in Library. For (i) and (ii) see No. L.T. 5980/02]

II. A copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Shipping) and The Shipping Corporation of India Limited for the year 2002-2003. [Placed in Library. See No. L.T. 5734/02]